

F.No.A.60011/68/2008-Admn.I(LA)
Government of India
Ministry of Law and Justice
Department of Legal Affairs

New Delhi, Dated the 11th June, 2009

C I R C U L A R

Subject : Filling up of 7 anticipated vacancies of Additional Legal Adviser (Grade II of the Service cadre of Legal Adviser of the Indian Legal Service) in the Department of Legal Affairs on deputation basis.

It is proposed to fill up 7 anticipated vacancies in the grade of Additional Legal Adviser in the Department of Legal Affairs on deputation basis. The pay band attached to the post of Additional Legal Adviser is Rs.37,400-67,000/- with grade pay of Rs.8,700/-. In addition, the incumbent will also be entitled to get DA; HRA and Transport Allowance. Further, the pay will be regulated in terms of the DOPT's OM No. 2/12/87-Estt. (Pay.II) dated 29.4.1998 or any subsequent instructions issued by the Government of India in this regard. The period of deputation including the period of deputation in another ex-cadre post held immediately preceding this appointment in the same or some other organization/department of the Central Government shall not ordinarily exceed three years which may in special circumstances, be extended to five years as the Central Government may think fit. The crucial date for determining the eligibility will be last date for receipt of applications. The departmental officers in the feeder category who, according to the provisions in the notified RRs, are in the direct line of promotion, will not be considered for appointment by deputation. Similarly, deputationists shall not be eligible for appointment by promotion.

2. Officers of the Central Government possessing following service; educational qualifications and experience are eligible for appointment as Addl. LA on deputation basis:

- (a) (i) holding analogous post on regular basis in the parent cadre/department; or
(ii) with five years' service in the grade rendered after appointment on regular basis in posts in the pre-revised scale of pay of Rs.12,000-16,500/- or equivalent in the parent cadre/department; and
- (b) possessing the educational qualifications and experience prescribed as under:
- (i) A degree in law of a recognized university or equivalent; and
(ii) Had been a member of a State Judicial Service for 13 years OR had been an officer who has held a superior post in the Legal Department of State Government for 13 years; OR had been a Central Government Officer who has had experience in Legal Affairs for a period of 13 years; OR had been an advocate who has practiced as such for 13 years; OR an Attorney of the High Court of Bombay or Calcutta with a combined practice of 11 years as attorney and advocate.

3. It is requested that applications (in triplicate) of eligible officers who possess the requisite EQ; service; and experience as prescribed above, may be forwarded to this Department in the enclosed proforma alongwith their cadre clearance; vigilance clearance; certificate regarding major/minor penalty imposed on the officer during the last 10 years; integrity certificate and ACRs for the last 5 years in original or the copies attested by an officer not below the rank of an Under Secretary to the Government of India may be furnished to the undersigned within 60 days of the issue of this vacancy circular. Any application received without the above mentioned documents will not be considered.



(V. Ravindran)

Under Secretary to the Government of India

BIO DATA PROFORMA

1. Name and address in Block Letters:-
2. Date of Birth (in Christian era) :-
3. Date of retirement under Central/State Government Rules :-
4. Educational Qualifications :-
5. Whether Educational and other qualifications required for the post are satisfied (If any qualification has been treated as equivalent to to the one prescribed in the Rules, State the authority for the same)

6. Qualifications/experience required

Qualifications/Experience possessed by the officer

Essential (1)
(2)
(3)

Desired (1)
(2)

7. Please state clearly whether in the light of entries made by you above, you meet the requirements of the post :-

8. Details of Employment in chronological order :-
Enclose a separate sheet, duly authenticated by your signature, if the space below is insufficient

Office/Instt. Orgn	Post held	From	To	Scale of pay and basic pay	Nature of duties